

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

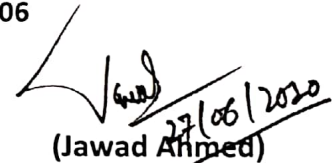
NOTICE

Dated: 27.06.2020

Hon'ble the Chief Justice has been pleased to convene a Full Court Reference in Jammu wing of the High Court on 29th June, 2020 (Monday) at 3.30 p.m sharp through Virtual Mode to condole the sad demise of Sh. B. S. Salathia, Sr. Advocate and former President, J&K High Court Bar Association, Jammu who expired on 27th June, 2020.

It is further notified that on account of the guidelines with regard to measures for containment of Covid-19 Pandemic in the Country issued by the Government of India and the Government of Union Territory of Jammu & Kashmir, the Full Court reference shall be held through Virtual Mode. The learned Members of the Bar shall be able to join the reference proceedings on Cisco/Webex Meetings platform from their respective places by clicking the following link:

<https://tinyurl.com/fullcourt-reference-29-06>


(Jawad Ahmed)
Registrar General

No: 1707-1720/Legal

Dated: 27.06.2020

Copy to the:

1. Advocate General, Union Territory of Jammu & Kashmir, Jammu, for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu;
3. Secretary to Hon'ble Mr./Ms. Justice _____
...for information of their Lordships.
4. Registrar Vigilance, High Court of J&K, Jammu;
5. Director, J&K State Judicial Academy, Jammu;
6. Member Secretary, State Legal Services Authority, Jammu;
7. Registrar Rules, High Court of J&K, Srinagar;
8. Registrar Computers, High Court of J&K, Jammu;
9. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
10. Director, Information, Jammu, for information and necessary action.
11. Pr.District & Sessions Judge, Jammu, for information.
12. President, J&K High Court Bar Association, Jammu, for information.
13. ASGI, Jammu, for information.
14. Joint Registrar (Judl./Protocol), High Court of J&K, Jammu/ Srinagar;
.....for information and necessary action.


Registrar General